

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

28/01/2019

C.P./260/4/2017

O.A./260/640/2016

M.A./260/52/2017

FOR FURTHER ORDER

ITEM NO:45

FOR APPLICANTS(S) Adv. : Mr. B. Rout

N C SETHY

-V/S-

SUNIL ARORA & ORS

FOR RESPONDENTS(S) Adv.: Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the applicant and Learned Counsel for the respondents.</p> <p>Ld. Counsel for the applicant submitted that by mistake he has not filed the requisite in pursuance to the order of this Tribunal and he wants to file the same, within 10 days time, which is allowed.</p>
	<p>Mr. A. Pradhan, Ld. Counsel for the respondents submitted that the respondents have not yet received a copy of representation referred in the order dated 16.09.2016, passed in O.A. No. 640/2016.</p>
	<p>In view of the above submissions, the Registry is directed to send the copy of the O.A with copy of representation to the Respondent Nos. 2 , 3, 5 within 10 days by speed post at the cost of the applicant, for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 07.02.2019.</p>

In view of above, the C.P being premature is dropped. Applicant is at liberty to file fresh C.P, as per law if the cause of action arises in future.

Free copy of this order be made available to both the Learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms